

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 487/TL/2024

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for amendment of existing RTM Transmission Licence to POWERGRID Bikaner Transmission System Limited to include transmission project "Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS" and "Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1×500 MVA ICT (9th).

Petitioner : POWERGRID Bikaner Transmission System Limited

Respondent : Uttar Pradesh Power Corporation Limited, and Ors.

Date of Hearing : **11.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Amit Kumar Chachan, PBTSL
Shri Ranjeet S. Rajput, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed seeking amendment of the existing RTM Transmission Licence granted to the Petitioner to include the Transmission Projects (i) Implementation of Bus Sectionalizer at 400 kV level of 400/220 KV Bikaner-II PS, and (ii) Augmentation of Transformation Capacity at 400/200 kV, 1×500 MVA ICT (9th), as assigned by CTUIL under the RTM mode, vide OMs dated 26.10.2023 and 18.7.2024 respectively. The representative of the Petitioner further submitted that the Petitioner has already filed the information called for by the Commission vide Record of Proceedings for hearing dated 23.1.2025. He further added that the delay in approaching the Commission for the amendment of the existing transmission licence to include the subject transmission scheme was purely inadvertent and unintentional.

2. On a specific query by the Commission regarding the completion of the subject transmission scheme, the representative of the Petitioner submitted that the Petitioner had been actively working towards the execution of this scheme, ensuring minimal impact on project completion timelines, however, due to reasons beyond the control of the Petitioner, the subject scheme got delayed, and the same is expected to be commissioned by March 2025. On a further query by the Commission regarding the requirement of the present scheme since the timeline for implementation of the said transmission scheme has elapsed, the representative for the Petitioner submitted that in the absence of 400 kV bus sectionalizer bays, integration of the existing 400kV section bus bar protection system & new bus bar protection system shall not be feasible.

3. The Representative of the CTUIL submitted that the implementation of the present scheme is necessary and for the same reasons, one set of sectionalizer at 400kV level of 400/220kV Bikaner-II PS was agreed to be implemented under ISTS with an implementation timeframe matching with the implementation of 400/220kV ICTs (4th to 7th) i.e. December 2024.
4. Considering the submissions made by the representatives of the parties, the Commission directed the Petitioner and the CTUIL to file their response on the requirement of the "Bus Sectionalizer at 400/220 kV Bikaner-II PS" at this stage, on an affidavit, within a week.
5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)